

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 684 of 2020

IN THE MATTER OF:

Mr. Mohan Lal Dhakad

... Appellant

Versus

BNG Global India Ltd.

...Respondent

Present:

For Appellant :

**Ms. Ranjana Roy Gawai, Mr. Avinash Bhati,
Mr. Pervinder Tanwer and Mr. Shivansh Gupta,
Advocates**

ORDER
(Through Virtual Mode)

14.08.2020 The issue raised in this appeal is that the amount deposited by the Appellant with the 'Corporate Debtor' falls within the purview of the 'financial debt' and finding by the Adjudicating Authority that it is a deposit in respect whereof the refund can be claimed under the Companies Act is erroneous.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **14th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson)

[Dr. Alok Srivastava]
Member (Technical)

[Shreesha Merla]
Member (Technical)

/ns/gc/